

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT:  
THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN  
TUESDAY, THE 5TH DAY OF MAY, 2020 / 15TH VAISAKHA, 1942  
B.A.TMP No. 273 / 2020

S.C. NO.118/18 PENDING BEFORE THE HON'BLE CBI COURT-III, ERNAKULAM  
(CRIME NO.297/17 OF NEDUMBASSERY POLICE STATION, ERNAKULAM DISTRICT.)

Petitioner/Accused No.6.

Pradeep, S/o Sreedharan, aged 25,  
Pazhayanilathil House, Chathankery, Perinkara Village, Thiruvalla,  
Pathanamthitta.

By Adv. Sri.K.V.SABU

Respondent/complainant:

State of Kerala, Represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam, Kochi-682 031.

SRI. AJITH MURALI, PP  
SRI. SANTHOSH PETER, SR.PP.

**THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
05.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:**

**P.V.KUNHIKRISHNAN, J**

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B.A.TMP.No.273 of 2020  
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Dated this the 5<sup>th</sup> day of May, 2020

**O R D E R**

When this matter came up for consideration, the learned counsel for the petitioner submitted that he is withdrawing this bail application with liberty to approach the trial court. Hence, this bail application is dismissed with liberty to approach the trial court, if he is advised so.

**P.V.KUNHIKRISHNAN, JUDGE**

VPK